

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)
RAJYA SABHA
UNSTARRED QUESTION NO-2076
ANSWERED ON 08/08/2024

E-SPORTS IN THE COUNTRY

2076 # SHRI NEERAJDANGI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Government proposes to set up an e-sports specific regulatory body to formalize e-sports and ensure the rights of e-athletes in the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether Government has formulated any policy or guidelines regarding management and regulation of e-sports in the country; and
- (d) the elaborate definition of e-sports and clarification as to whether it is different from real-money online games, to remove ambiguity?

ANSWER

THE MINISTER OF YOUTH AFFAIRS AND SPORTS
(DR. MANSUKH MANDAVIYA)

(a) to (c): No proposal is under consideration with the Ministry of Youth Affairs & Sports to establish an e-sport specific regulatory body to formalise e-sports in the country.

No specific policy or guideline regarding management and control of e-sport in India has been framed. The Government recognizes National Sports Federations (NSFs) at the national level for promotion and development of sports. The Government has laid down criteria for grant of recognition of NSFs in the National Sports Development Code of India, 2011(Sports Code). The Sports Code is available on the website of the Ministry of Youth Affairs & Sports, i.e. <https://yas.nic.in>.

(d): E-Sports as part of the multi-sports is distinct from real money online games.
